### GOVERNMENT OF INDIA MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DEPARTMENT OF PERSONNEL & TRAINING)

## LOK SABHA UNSTARRED QUESTION NO. 5182 (TO BE ANSWERED ON 24.07.2019)

#### POLICY FOR NON-PERFORMING CIVIL SERVANTS

#### 5182. DR. NISHIKANT DUBEY:

Will the **PRIME MINISTER** be pleased to state:

- (a) whether Government has implemented any policy for removal of non-performing civil servants;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether any non-performing civil servant has been removed during the last three years; and
- (d) if so, the details thereof, State-wise and year-wise?

### **ANSWER**

# MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE (DR. JITENDRA SINGH)

(a) to (d): Yes Sir. The provisions of Fundamental Rules (FR) 56(j), Rule 48 of Central Civil Services (CCS) (Pension) Rules, 1972 and Rule 16(3) (Amended) of All India Services (Death-cum-Retirement Benefits) [AIS (DCRB)] Rules, 1958 lay down the policy of periodic review and premature retirement of Government servants, which is a continuous process. As per these, the Government has the absolute right to retire Government officials prematurely on the ground of lack of integrity or ineffectiveness, in public interest.

For the period July 2014-May 2019, a total of 36,756 Group-A and 82,654 Group-B officers have been reviewed under FR 56(j)/similar provisions, out of which FR 56(j)/ similar provisions have been invoked /recommended against 125 Group-A and 187 Group B officers.

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